## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 576 OF 2018 IN DFR NO. 1475 OF 2018 & IA NO. 807 OF 2018

Dated: 4th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BLA Power Pvt. Ltd. .... Appellant(s)

**Versus** 

Madhya Pradesh Power Management Co. Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard

Mr. Paramhans

Mr. R. A. Sharma (Rep.) for R-1 & 4

Mr. Vikas Upadhyay for R-2

Mr. S. Venkatesh

Mr. Sandeep Rajpurohit for R-3

Mr. C. K. Rai for R-5

## <u>ORDER</u>

Learned counsel appearing for Respondent Nos.1, 3 & 4 state that they will be filing reply to the application for condonation of delay during the course of the day. They may file the same after serving copy on the other side. Rejoinder, if any, may be filed on or before 09.07.2018 after serving copy on the other side.

List the matter on <u>11.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member